

[Shri B. R. Bhagat]

(i) G.S.R. No 192 dated the 14th February, 1959. [Placed in Library, See No. LT-1377/59].

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications—

- (i) G.S.R. No. 413 dated the 11th April, 1959
- (ii) G.S.R. No 414 dated the 11th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958
- (iii) G.S.R. No 415 dated the 11th April, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958 [Placed in Library, See No LT-1375/59]

AMENDMENTS TO CENTRAL EXCISE RULES

Shri B. R. Bhagat: I beg to lay on the Table, under Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No G.S.R. 460 dated the 21st April, 1959, making certain further amendments to the Central Excise Rules, 1944 [Placed in Library, See No LT-1382/59]

AMENDMENTS TO ESTATE DUTY RULES

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha). I beg to lay on the Table, under sub-section (3) of Section 85 of the Estate Duty Act, 1953, a copy of Notification No. SO 747 dated the 11th April, 1959, making certain further amendments to the Estate Duty Rules, 1953 [Placed in Library, See No LT-1378/59].

12.03 hrs.

**PUBLIC ACCOUNTS COMMITTEE
SIXTEENTH REPORT**

Shri Banga (Tenali): I beg to present the Sixteenth Report of the Public Accounts Committee of the Second Lok

Sabha on the Excesses over Voted Grants and Charged Appropriations disclosed in the (i) Appropriation Accounts (Defence Services), 1956-56; (ii) Audit Report (Defence Services), 1958, (iii) Appropriation Accounts (Civl), 1956-57 and Audit Report, 1958, and (iv) Appropriation Accounts of the Government of Delhi for the year 1956-57 (1st April, 1956 to 31st October, 1956) and Audit Report, 1958.

12.03 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):
With your permission, Sir, I rise to announce that Government Business for the week commencing Monday, the 17th April, will consist of—

- (1) Consideration of any item of Government Business carried over from today's Order Paper
- (2) Consideration of motion for reference of the following Bills to Joint Committee—
 - (i) State Bank of India (Subsidiary Banks) Bill
 - (ii) State Bank of India (Amendment) Bill
 - (iii) Banking Companies (Amendment) Bill
- (3) Consideration and passing of—
 - (i) Bengal Finance (Sales Tax) (Delhi Amendment) Bill.
 - (ii) Displaced Persons (Compensation and Rehabilitation) Amendment Bill.
 - (iii) Costs and Works Accounts Bill, as passed by Rajya Sabha
 - (iv) Census (Amendment) Bill, as passed by Rajya Sabha.
- (4) Discussion and voting of the Demands for Excess Grants

(General) for 1955-56 which are expected to be presented shortly.

- (5) Discussion on the Report of the Indian Government Delegation to the 41st (Maritime) Session of the International Labour Conference held at Geneva in April-May, 1958, on a motion to be moved by Shri K. T. K. Tangamani, on 28th April, 1959 at 4 P.M.

12.05 hrs.

EMPLOYMENT EXCHANGES (COMPULSORY NOTIFICATION OF VACANCIES) BILL*

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to move for leave to introduce a Bill to provide for the compulsory notification of vacancies to employment exchanges.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the compulsory notification of vacancies to employment exchanges."

The motion was adopted.

Shri Abid Ali: Sir, I introduce the Bill.

12.05½ hrs.

DOWRY PROHIBITION BILL*

The Minister of Law (Shri A. K. Sen): Sir, I beg to move for leave to introduce a Bill to prohibit the giving or taking of dowry.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to prohibit the giving or taking of dowry."

The motion was adopted.

Shri A. K. Sen: Sir, I introduce the Bill.

12.06 hrs.

COAL GRADING BOARD (REPEAL) BILL

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to move:

"That the Bill to repeal the Coal Grading Board Act, 1925, and to provide for certain matters incidental there to be taken into consideration."

Sir, Indian coal industry lost valuable ground in the export market after the First World War as a result of indiscriminate exports of poor qualities of coal. Accordingly, the Coal Grading Board Act, 1925, was enacted and a Coal Grading Board was set up under the Act. It had two functions:—

- (i) Grading of coals whenever a colliery applied to it; and
- (ii) Grant of certificates of shipment in respect of coal intended for export whenever a graded colliery applied to it.

In 1952, a new enactment—the Coal Mines (Conservation and Safety) Act came into force. This Act provided for the constitution of the Coal Board. The provisions of the Act and the statutory rules under this Act empowered the Coal Board to grade coals from all mines in the country in accordance with the specifications prescribed under the Colliery Control Order, 1945. From July, 1955, the Coal Board is actually performing the functions of grading of coals in the country.

In 1954, Government appointed the Coal Export Committee to report on the measures necessary to stimulate exports of coal. This committee recommended, *inter alia*, that the Coal Grading Board should also adopt the gradings specified under the Colliery Control Order, as the specifications prescribed under the Coal Grading Board Rules had resulted in highly selective mining and consequential

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